

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 159 OF 2014 & IA Nos. 255, 256 OF 2014**  
**&**  
**APPEAL NO.160 OF 2014 & IA Nos. 257, 258 OF 2014**

**Dated: 11<sup>th</sup> November, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**Appeal No. 159 of 2014 & IA Nos. 255, 256 of 2014**

**In the matter of :**

**GAIL India Ltd. ...Appellant(s)**  
**Vs.**  
**Welspun Maxsteel Ltd. & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjana Roy Gawai  
Mr. Vinod Kapoor

Counsel for the Respondent(s) : Ms. R. Mekhala for R.1  
Mr. Sumit Kishore for PNGRB

**Appeal No.160 of 2014 & IA Nos. 257, 258 of 2014**

**In the matter of :**

**GAIL India Ltd. ...Appellant(s)**  
**Vs.**  
**M/s Ispat Industries Ltd. & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjana Roy Gawai  
Mr. Vinod Kapoor

Counsel for the Respondent(s) : Ms. R. Mekhala for R.1  
Mr. Sumit Kishore for PNGRB

**ORDER**

Learned counsel for Respondent No.1 is stated to be in some personal difficulty. A request is made on his behalf for adjournment of the matter.

List these matters for hearing on **25.11.2016**. Since these matters are of the year 2014, no further adjournment will be granted in these matters.

**(B.N. Talukdar)**  
**Technical Member (P&NG)**  
Ts/vg

**(Justice Ranjana P. Desai)**  
**Chairperson**